

FIR No.29/2020
u/s 457/380/411/120B/34 IPC
PS: Nabi Karim
State Vs. Deepak

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused from Delhi State Legal Services Authority. However, in the interest of justice, bail application be put up for arguments on **06.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.440/2014
u/s 363/397/394/411/34 IPC
PS: Kashmere Gate
State Vs. Arshad

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.


None for applicant/accused from Delhi State Legal Services Authority. However, in the interest of justice, bail application be put up for arguments on **06.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.525/2018
u/s 392/394/34 IPC & Arms Act
PS: DBG Road
State Vs. Raja Sonkar

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused from Delhi State Legal Services
Authority. However, in the interest of justice, bail application be put up for
arguments on 06.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No. 130/2016
u/s 376/506/120B IPC & 4/6 POCSO Act
PS: Bara Hindu Rao
State Vs. Bahar Khanam

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused from Delhi State Legal Services
Authority. However, in the interest of justice, bail application be put up for
arguments on 06.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.597/2015
u/s 377 IPC
PS: DBG Road
State Vs. Rajesh

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused from Delhi State Legal Services Authority. However, in the interest of justice, bail application be put up for arguments on **06.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.174/2016
u/s 326A IPC
PS: Chandi Mahal
State Vs. Arifil

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused from Delhi State Legal Services Authority. However, in the interest of justice, bail application be put up for arguments on **06.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020


FIR No.146/2020
u/s 376 IPC & 4/12 POCSO Act
PS: Nabi Karim
State Vs. Shamimula

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. A.K. Sharma, Ld. Counsel for applicant/accused.
Arguments on the interim bail application heard.

This is the interim bail application u/s 376 IPC & 4/12 POCSO Act. As per practice directions issued by Hon'ble High Court of Delhi, notice of bail application be served upon the complainant/victim as well as I.O. for **08.06.2020**.

It is further submitted by Id. Counsel for applicant/accused that wife of applicant/accused is at the advance stage of pregnancy. Heard. Let, report in this regard be also called from SHO concerned for **08.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

**FIR No.135/2016
u/s 302 IPC
PS: Jama Masjid
State Vs. Azam**

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Abdul Gaffar, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

As per the report filed by the Dy. Superintendent Jail wherein it has been mentioned that Azam s/o Salim in case FIR No. 135/2016 u/s 302 IPC PS Jama Masjid has already been granted interim bail for 45 days on 01.06.2020 by Sh. Naveen Kumar, Ld. ASJ-04, Tis Hazari Court, Delhi. It appears that present bail application has been filed by ld. Counsel for applicant/accused just to mislead the court. Hence, same is dismissed.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020**

FIR No.20/2020
u/s 307/324/34 IPC
PS: Nabi Karim
State Vs. Rakesh Tinda

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Zia Afroz, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

Reply to the bail application filed.

Having heard the submissions made by Id. Counsel for applicant/accused, this court is of the view that presence of the I.O. is very much required. Therefore, I.O. be summoned to appear in person for **09.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.142/2020
u/s 392/34 IPC
PS: DBG Road
State Vs. Vishal

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Nishant Sharma, Ld. Counsel for applicant/accused.
On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on **06.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

**u/s 20/29 of NDPS Act
PS: Crime Branch
State Vs. Gulshan**

03.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Heard through Video Conferencing.

It is reported by coordinator that the matter be listed for
05.06.2020. Hence, same be listed for **05.06.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020**

FIR No.106/2016
u/s 302 IPC & Sec. 25/54/59 Arms Act.
PS: Maurice Nagar
State Vs. Naveen Uppal @ Sunny

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Mukesh Kalia, Ld. Counsel for applicant/accused.
Inspector Rajesh Shukla on behalf of I.O. Inspector Sanjay
Gaur.

On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on 04.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.330/2015
u/s 302 IPC
PS: Pahar Ganj
State Vs. Umesh Kumar Patel

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Heard through Video Conferencing.

Sh. Ashish Bhardwaj, Coordinator has submitted that he has sent the intimation to the counsel for applicant/accused Sh. Shadman Ali and he has also personally make a call from his mobile to the mobile phone of the counsel for accused (9711147679) but the same found not reachable.

Perusal of record, it reveals that no one was also appeared on the last date of hearing. It appear that that the counsel for the applicant/accused is not interested to persue to his bail application. Hence, same is dismissed.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.348/2018
u/s 336/307/34 IPC & 25/27 Arms Act.
PS: Nabi Karim
State Vs. Himanshu

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
I.O. Inspector Tej Dutt Gaur in person.
Heard through Video Conferencing.

It is submitted by JJA that he has received a telephonic call from Sh. Kamal Deep, the Ld. Counsel for applicant/accused who has made a request for adjournment of present bail application. Heard.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on 05.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

**FIR No.222/2017
u/s 18 NDPS Act
PS: Crime Branch
State Vs. Guddu Khan**

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Siddarth Yadav, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

In view of the submissions made by Id. Counsel for applicant/accused, I.O. be summoned to appear in person for **06.06.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020**

FIR No.198/2019
u/s 307/397/412/34 IPC
PS: Kashmere Gate
State Vs. Aamir Hussain

03.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Amit Saini, Ld. Counsel for applicant/accused.

Arguments on the bail application heard.

The reply has also been filed by the I.O.

In view of the submissions made by ld. Counsel for applicant/accused, I.O. be summoned to appear in person with the detail as to whether the complainant has been examined in this case or not, for **09.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

03.06.2020

FIR No.160/2019
u/s 406/420/120B IPC
PS: EOW
State Vs. Dharmendra Kumar


03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Arvind Kumar Shukla, Ld. Counsel for
applicant/accused.

Sh. B.K. Rai, ld. Counsel for complainant.

Arguments on the bail application heard.

In view of the submissions made by ld. Counsel for
applicant/accused, I.O. be summoned to appear in person for **06.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.83/2020
u/s 392/397/34 IPC
PS: Nabi Karim
State Vs. Shyam Lal @ Saurav

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.
In view of the submissions made by Id. Counsel for
applicant/accused, reply of the bail application be called from I.O. for
04.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.351/2019
u/s 498A/304B IPC
PS: Kotwali
State Vs. Manoj Bahadur

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. A.K. Sharma, Ld. Counsel for applicant/accused.
On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on **10.06.2020**.




(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

**FIR No.72/2011
u/s 302/34 IPC
PS: Sadar Bazar
State Vs. Naresh & Others**

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Pooja Yadav, Ld. Counsel for applicant/accused.
S.I. Vijay Kumar has filed reply to the bail application and
I.O. has submitted that applicant/accused has also involved in other two cases.
Let, the conduct report of the applicant/accused be called from Jail
Superintendent for **06.06.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020**

FIR No.114/2020
u/s 380/411/120B/34 IPC
PS: Sadar Bazar
State Vs. Pankaj @ Nonu

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. S.P. Sharma, Ld. Counsel for applicant/accused.
Reply to the bail application has been filed by SI Nishant.
Arguments heard on the bail application.
In view of the submissions made by Id. Counsel for
applicant/accused, I.O. be summoned to appear in person for **05.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

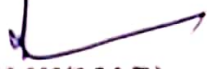
FIR No.558/2015
u/s 328/308/376D/354/34 IPC
PS: Nabi Karim
State Vs. Jai Bhagwan @ Rahul

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Chetan Kumar Sharma, Ld. Counsel for
applicant/accused.

Arguments on the interim bail application heard.

This is the interim bail application u/s 328/308/376D/354/
34 IPC r/w Sec. 6/10 POCSO Act. As per practice directions issued by Hon'ble
High Court of Delhi, notice of bail application be served upon the
complainant/victim as well as I.O. for **09.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.43/2018
u/s 302/34 IPC
PS: Sadar Bazar
State Vs. Ravi Kohli

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.


It is submitted by Ld. Counsel for applicant/accused that eye witness of the present case FIR turned hostile and has not supported the prosecution case in any manner but the copy of the same has not been filed. Let, the same be filed for 08.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.247/2018
u/s 376/506 IPC & 6 POCSO Act
PS: Nabi Karim
State Vs. Jitender Kumar Yadav

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Hanef Mohammad, Ld. Counsel for applicant/accused.
Reply to the bail application has been filed.
Arguments on the bail application heard.
This is the interim bail application u/s 376/506 IPC r/w Sec.
6 POCSO Act. As per practice directions issued by Hon'ble High Court of
Delhi, notice of bail application be served upon the complainant/victim as well
as I.O. for 06.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.109/2020
u/s 457/380/411/120B/34 IPC
PS: Nabi Karim
State Vs. Mintu s/o. Late Sh. Sulender

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Rishab Jain, Ld. Counsel for applicant/accused.
Reply to the bail application filed.

It is submitted by ld. Counsel for applicant/accused that other co-accused has already been released on interim bail but in the reply tot he bail application the said fact has not been mentioned by the I.O. Therefore, I.O. be summoned to appear in person for 08.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.173/2018
u/s 21 ©/29 NDPS Act
PS: Crime Branch
State Vs. Chanderpal Singh @ Fauji

03.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Rishipal, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

In view of the submissions made by ld. Counsel for applicant/accused, reply of the bail application be called from I.O. for

06.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.455/2014
u/s 394/308/302/34 IPC & 25/27 Arms Act
PS: Kotwali
State Vs. Dilip Shahi s/o. Yogender

03.06.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
DILIP SHAHI S/O. YOGENDER**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Pankaj, Ld. Counsel for applicant/accused.
Arguments on the interim bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 15.07.2014 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused and co-accused has already been released on interim bail. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 15.07.2014 and there is outbreak of Covid-19 and and co-accused has



already been released on 45 days interim bail.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.

Copy of this order be given dasti to the ld. Counsel for applicant/accused.



**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.**

03.06.2020

FIR No.104/2019
u/s 20/29 of NDPS Act
PS: Crime Branch
State Vs. Sanjay s/o. Haridas

03.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED SANJAY S/O. HARIDAS.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. S.P. Sharma, Ld. Counsel for applicant/accused.
Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 26.04.2019 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that applicant/accused has been arrested by the police officials of PS Crime Branch Delhi at the disclosure statement of co-accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 26.04.2019 and the allegations against the



accused are of very serious nature as applicant/accused is the receiver of illegal Charas and regular bail application of applicant/accused is pending before the Hon'ble High Court of Delhi, New Delhi. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

03.06.2020

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FIR No.113/2015
u/s 498A/302/304B/174A/34 IPC
PS: Chandni Mahal
State Vs. Parvez Mirza s/o. Aftab Mirza

03.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ ACCUSED PARVEZ MIRZA S/O. AFTAB MIRZA.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manish Kumar Singh, Ld. Counsel for
applicant/accused.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 26.04.2015 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC

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w.e.f. 26.04.2015 and there is outbreak of Covid-19 and report filed by the Jail Superintendent regarding the conduct of applicant/accused is satisfactory.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.7/2017
u/s 302/307/328/120B/34 IPC
PS: Sadar Bazar
State Vs. Anish Yadav s/o Ganga Ram

03.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ANISH YADAV S/O. GANGA RAM.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manish Kumar Singh, Ld. Counsel for
applicant/accused.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 08.01.2017 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.


Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC



w.e.f. 08.01.2017 and the allegations against the accused are of very serious nature and he is previously involved in other cases. Therefore, in these facts and circumstances, this court is not inclined to grant interim bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.170/2020
u/s 392/397/34 IPC
PS: Nabi Karim

State Vs. Rahul @ Sagar s/o. Sh. Roshan Lal

03.06.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
RAHUL S/O. SH. ROSHAN LAL**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. P.K. Garg, Id. Counsel for applicant/accused.
Complainant with counsel Sh. Deepak Malik.
S.I. Jayesh in person has filed reply to the bail application.
Arguments on the interim bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 25.05.2020 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Complainant has submitted that applicant/accused has not done any mischievous act and he has not robbed the complainant.

Having heard the submission, made by Id. counsel for




applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 25.05.2020 and there is outbreak of Covid-19 and complainant has submitted that applicant/accused has not done any mischievous act and he has not robbed the complainant.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.260/2016
u/s 498A/304B/34 IPC
(Alternative charge u/s 302/306/34 IPC)
PS: DBG Road
State Vs. Vicky s/o. Tara Chand

03.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF APPLICANT/
ACCUSED VICKY S/O. SH. TARA CHAND.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Rishipal, Ld. Counsel for applicant/accused.
Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 07.09.2016 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that all witnesses have already been examined in the present case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 07.09.2016 and there is outbreak of Covid-19 and all the witnesses have



been examined in the present case and report filed by the Jail Superintendent regarding the conduct of applicant/accused is satisfactory.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.29/2020
u/s 392/397/34 IPC
PS:DBG Road
State Vs. Jaan Mohammad s/o. Bhura

03.06.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
JAAN MOHAMMAD S/O. BHURA**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Utsav Pandey, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 10.02.2020 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that charge-sheet has already been filed in the present case and the applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 10.02.2020 and the allegations against the accused are of very serious nature and recovery of robbed amount and the



firearm used in offence has been affected on his instance. Further, the statement of complainant is yet to be recorded and applicant/accused has refused to participate in judicial TIP. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020

FIR No.113/2015
u/s 498A/302/304B/174A/34 IPC
PS: Chandni Mahal
State Vs. Azaz Mirza s/o. Aftab Mirza

03.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ ACCUSED AZAZ MIRZA S/O. AFTAB MIRZA.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manish Kumar Singh, Ld. Counsel for
applicant/accused.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 26.04.2015 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC




w.e.f. 26.04.2015 and there is outbreak of Covid-19 and report filed by the Jail Superintendent regarding the conduct of applicant/accused is satisfactory.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.06.2020